

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

Petition No. 22/2007

In the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Rihand Super Thermal Power Station,(1000MW), Stage-I.

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Jaipur Vidyut Vitaran Nigam Ltd,Jaipur
3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Delhi Transco Ltd, New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department, Govt. of J&K, Jammu
10. Power Deptt., Union Territory of Chandigarh , Chandigarh
11. Uttaranchal Power Corporation Ltd, Dehradun

..Respondents

Petition No. 23/2007

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Faridabad Gas Power Station.

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

Haryana Power Generation Corporation Ltd, Panchkula

.... Respondent

Petition No.34/2007

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for National Capital Thermal Power Station, Dadri (840MW).

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Delhi Transco Limited, New Delhi

.....Respondents

Petition No. 46/2007

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Singrauli Super Thermal Power Station.

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Delhi Transco Ltd, New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department, Govt. of J&K, Jammu
10. Power Deptt., Union Territory of Chandigarh , Chandigarh
11. Uttaranchal Power Corporation Ltd, Dehradun

.Respondents

Petition No.47/2007

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Tanda Thermal Power Station (440MW).

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

Uttar Pradesh Power Corporation Ltd., Lucknow

.....Respondent

The following were present:

1. Shri S.N.Goel, NTPC
2. Shri Manoj Saxena, NTPC
3. Shri D.C.Pandey, NTPC
4. Shri Balaji Debey, NTPC
5. Shri V.Ramesh, NTPC

6. Shri S.K.Samui, NTPC
7. Shri D.G.Salpekar, NTPC
8. Shri Vivake Kumar, NTPC
9. Shri D.Kar, NTPC
10. Shri Ajay Dua, NTPC
11. Shri N.N.Sadasuvan, NTPC
12. Shri Neeraj Sharma, NTPC
13. Shri T.P.S. Bawa, PSEB
14. Shri V.K.Gupta, Consultant, PSEB
15. Shri T.K.Srivastava, UPPCL
16. Shri R.K.Arora, HPGCL

ORDER
(DATE OF HEARING: 19.7.2007)

The petitioner, NTPC Limited has made these applications for approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as `the 2004 regulations`).

2. Heard the representatives of petitioner and the respondents present. After considering the applications, the replies and the oral submissions made at the hearing, we observe that certain additional information is required from the petitioner. The petitioner is accordingly, directed to submit the following information latest by 24.8.2007 with an advance copy to the respondents, separately in each petition:

- (i) Certificate to the effect that additional capitalisation claimed has actually been paid for and it does not include any undischarged liability;
- (ii) In case additional capitalisation includes any undischarged liability, the details thereof, as on 1.4.2005 and 1.4.2006;
- (iii) Certificate to the effect that all assets as per gross block were in use including the assets for which additional capitalisation is claimed, as on 1.4.2005 and 1.4.2006;

- (iv) In case any assets were not in use or were unserviceable, the details thereof along with cost;
- (v) Date on which the replaced assets were put in service and cumulative depreciation recovered on these assets and also gross block of unserviceable assets as on 1.4.2005 and 1.4.2006;
- (vi) Categorisation of each asset for which the additional capital expenditure has been claimed under different sub-clauses of clause (2) of Regulation 18 and clause (3) thereof of the 2004 regulations with supporting details which in the case of deferred liabilities/balance payment may include the year in which liability incurred and the reasons, where applicable, for delay in settling the liability;
- (vii) Complete audited financial statements for the financial years 2004-05 and 2005-06 along with station-wise reconciliation, wherever applicable;
- (viii) Means of financing of additional capital expenditure with supporting documents; and
- (ix) List of the spares identifying the spares in the following categories, namely:-
 - (a) Mandatory/insurance spares;
 - (b) Maintenance spares; and
 - (c) O & M spares/consumable nature of spares.

Petition No. 22/2007

Details of the receiving generating station in year 2005-06 under category 11 exclusions.

Petition No. 23/2007

Details of communication equipment for O & M staff under approved cost (S.No. 24 of 2004-05).

Petition No. 34/2007

- (i) Reasons for delayed payment/recapitalization pertaining to fuel oil handling system (Rs.(-)41.12 lakh), cooling towers (Rs. 103.50 lakh) etc. capitalized in years 1992-93 and 1995-95;
- (ii) Cost of replaced old relay for 400 kV transmission line (S. No. 27 of 2005-06); and
- (iii) Details of inter-unit transfers in years 2004-05 and 2005-06.

Petition No. 46/2007

- (i) Reasons for delayed payment of Rs. 19.17 lakh on the assets ordered in 1984 (S.No. 1 of Annexure-7);
- (ii) Status of balance R & M works corresponding to CEA approvals and its completion schedule, if any;
- (iii) Details of inter-unit transfers under the head `claims`; and
- (iv) Year of capitalization of assets shown under category 10A in the year 2005-06.

Petition No. 47/2007

- (i) Status of the balance R & M works and their completion schedule, and

(ii) Gross value of the assets to be decapitalised.

3. The petitions be re-listed for hearing on 13.9.2007.

**sd-/
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 25th July 2007**

**sd-/
(BHANU BHUSHAN)
MEMBER**